

**GOVERNMENT OF INDIA  
STEEL  
LOK SABHA**

UNSTARRED QUESTION NO:198  
ANSWERED ON:24.11.2014  
ACCIDENT AT STEEL PLANTS  
Chautala Shri Dushyant

**Will the Minister of STEEL be pleased to state:**

- (a) the details of accidents reported in various steel plants in the country during the last three years including recent accident in Burnpur Plant of Steel Authority of India Limited (SAIL);
- (b) the number of workers died/injured in these accidents during the said period and the compensation provided to the victims, State/UT-wise;
- (c) whether the steel industry is implementing National Policy on Safety, Health and Environment at workplace properly and if so, the details thereof and if not, the reasons therefor; and
- (d) the details of expenditure on annual maintenance of different plants of SAIL and Rashtriya Ispat Nigam Limited during the last three years, year-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI VISHNU DEO SAI) STEEL AND MINES

(a)&(b): A statement showing details of accidents which occurred in different public sector steel plants of the Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL) during the last three years is annexed. The accidents at these plants have occurred due to reasons such as fall from height, gas poisoning, electrocution, burn injury, fire/explosion etc.

On 25.09.2014, there was an explosion followed by an outbreak of fire at IISCO Steel Plant at Burnpur, West Bengal. Out of 24 affected persons, 23 sustained burn injuries and one was affected by gas. 5 persons succumbed to their injuries in the course of their treatment.

Steel is a deregulated sector. There are a large number of steel factories/plants in the country. Therefore in regard to the private steel sector, the requisite data/information is not maintained by the Ministry of Steel.

In case of fatal accidents of regular employees, the compensation is given as per the law/ company policy. SAIL and RINL provide compensation to their employees in case of death/ disablement due to accident arising out of and in course of employment as per The Employees' Compensation Act, Employee Family Benefit Scheme and company policy. In case of contract labour, compensation/dependent benefit is paid under the Employee State Insurance Scheme (ESIS) by the ESI Corporation. SAIL and RINL have paid approximately Rs.19,78,15,839/- as compensation to the injured persons and families of deceased from 2011 till date. The compensation is not paid State/UT-wise but is paid to the injured/deceased where the plant is located.

(c) Considering the provisions of the Factories Act 1948 and OHSAS-18001, SAIL as well as RINL have formulated Occupational Health & Safety policy for health and safety of workers.

(d) The details of expenditure on annual repairs and maintenance of different plants of SAIL and RINL during the last three years is as under:

(Rs. in crore)

Name of the CPSE	2011-12	2012-13	2013-14
SAIL	5784	6155	6556
RINL	767.18	826.24	1012.19